

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

Principal Bench, New Delhi

In

Original Application No. 621/2018

In the Matter of: -

Mahendra Pandey

Applicant (s)

Vs.

Union of India & Ors.

Respondent (s)

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Anand Kumar
16/10/2020

(ANAND KUMAR)

Scientist 'E'

Central Pollution Control Board,
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032

Place: Delhi

Date: 16.10.2020

Supplementary Report

on

Management of E-Waste and Hazardous and Other Wastes in compliance to the Hon'ble NGT, Principal Bench order dated 29.09.2019 in the matter of O. A. No. 621/2018; titled as Mahendra Pandey Vs. Union of India & Ors

By

CENTRAL POLLUTION CONTROL BOARD

(October, 2020)

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Part – A

Compliance Status with respect to E- Waste

1.0 Backgrounds

In the matter of OA 621/2018 (Mahindra Pandey Vs. Union of India & Ors), Hon'ble NGT vide its order dated 23.09.2019 issued following directions for compliance by all SPCBs/PCCs.

“...steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of e-waste. Any dismantling/recycling has to be in accordance with the Rules. TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the country...”

A copy of the Hon'ble NGT order dated 23.09.2019 is given at Annexure-I.

In compliance to above directions, CPCB filled a compliance report before Hon'ble NGT on 11.02.2020.

2.0 Compliance to NGT directions dated 23.09.2019 - Action taken by CPCB relevant to E-waste Management

CPCB in compliance to NGT's direction dated 23.09.2020 relevant to management of e-waste has taken following actions:

- A compliance report in the matter was submitted before Hon'ble NGT on 11.02.2020
- CPCB vide its letter dated 05.02.2020 has written to all SPCBs/PCCs for compliance of directions of Hon'ble NGT dated 23.09.2019.
- CPCB vide its letter dated 14.09.2020 circulated a format **(A1)** for submission of compliance report w.r.t E-Waste Management including status on actions against

informal trading, dismantling & recycling of E-Waste and compliance status of dismantlers and recyclers.

- CPCB convened a review meeting in the matter through V.C with all SPCBs/PCCs on 09-10-2020 and reviewed status of compliance.

3.0 State wise Compliance Reports on E-Waste Management:

The issues covered in the matter of OA No. 621/2018, (Mahendra Pandey Vs. Union of India & Others) are also being dealt under OA No. 512/2018, (Shailesh Singh Vs. Govt. of U.P & Ors) regarding E-waste.

In the Hon'ble NGT orders dated 23.09.2019 in the matter of OA No. 621/2018, there were two issues related to E-Waste Managements:

- (i) Ensure that there is no illegal dismantling of e-waste
- (ii) Any dismantling/recycling has to be in accordance with the Rules

Based on information furnished in the matter of OA No. 621/2018 and also in the matter of OA No. 512/2018, status has been reported for 33 SPCBs/PCCs namely; Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chandigarh, Chhattisgarh, Delhi, Dadra Nagar Haveli and Daman & Diu, Goa, Gujarat, Haryana, HP, J&K, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Tamil Nadu, Telangana, Tripura, UP, Uttarakhand & West Bengal have submitted their reports on compliance of NGT directions. Reports of 26 SPCBs/PPCs has been compiled and placed at **A2**.

3.1 Observations

Based on Progress reports submitted in the matter and also reports submitted in the matter of OA No. 512/2018 (Shailesh Singh Vs. UoI & Ors) following are the observation:

- **Seventeen (17) SPCBs/PCCs namely; AP, Delhi, Goa, Gujarat, H.P, Haryana, J&K, Kerala, Karnataka, Meghalaya, Odisha, Puducherry, Tamil Nadu, Telangana, Tripura, U.P & West Bengal** have conducted drives during last six months for checking informal trading, dismantling & recycling of E-Waste in their respective States/UTs.
- **Six (6) SPCBs/PCCs namely; Delhi, J&K, Kerala, Meghalaya, Puducherry, & U.P** have identified informal E-Waste units and actions have been initiated against such informal units.
- **Out of 33 SPCBs/PCCs, eleven (11) SPCBs/PCCs namely, Arunachal Pradesh, Bihar, Chandigarh, Dadra Nagar Haveli and Daman & Diu, Kerala, Manipur, Mizoram, Nagaland, Puducherry, Sikkim & Tripura** have informed that there are no authorized dismantlers/ recyclers of E-waste in their State /UT.
- Out of 22 SPCBs/PCCs having authorized dismantlers/ recyclers in their States/UTs, **thirteen (13) SPCBs/PCCs namely AP, Assam, Chattisgarh, Delhi, Goa, Gujarat, Haryana, HP, MP, Odisha, Telangana, Uttarakhand & West Bengal** have reported that all the operational dismantling/recycling units in their State/UT are complying as per CPCB guidelines and consent conditions, **One (01) SPCB namely Rajasthan** has reported that they inspected 04 units out of 30 units and the same were found complying and **six (06) SPCBs namely Jharkhand, Karnataka, Tamil Nadu, Punjab, Maharashtra & J&K** have reported non-complying dismantling/recycling units in their state. **Four (04) SPCBs namely J&K, Karnataka, Maharashtra & Punjab** have reported actions against non-complying units. However, in case of **Jharkhand & Tamil Nadu** no actions have been reported against noncomplying units.
- Status of compliance is not provided in case of **Two (02) SPCBs/PCCs namely, Meghalaya & U.P.**
- **Two (02) PCCs namely A&N Island, Lakshadweep** have not submitted any report

3.2 Conclusion:

- Drives to check informal trading, Recycling & Dismantling of E-Waste has been initiated in **seventeen (17)** States and UTs.
- Seven SPCBs/PCCs have identified informal units/ activities of E- waste in their States/UTs and actions have been taken by all the SPCBs/PCC other than Meghalaya against such informal units.
- Most of the Dismantling/Recycling units are found to be complying as per CPCB guidelines & Consent Conditions.

A1: FORMAT FOR SUBMISSION OF PROGRESS / COMPLIANCE REPORTS

1. Status of actions against Informal trading, dismantling & recycling of E-Waste:

S. No.	Number of drives against illegal, dismantling & recycling of e-waste in the State during last 6 months:	Number of incidents where illegal storage, trading, dismantling & recycling units of e-waste were identified during last 6 months:	Action taken against such illegal operations/units

2. Compliance verification of Dismantlers/Recyclers*:

S. No.	Name of Dismantler/ Recycler/ Refurbisher	Capacity (MTPA)	Activity (Dismantling/ Recycling/ Refurbishing)	Available Area' (Only Shade Area to be considered)	Operational Status				Status of compliance as per CPCB Guidelines and with respect to consent conditions			Action taken against Non-Complying Units
					Operational	Non-Operational	Closed	Status not Available	Complying	Non-complying	Status not available	

A2: COMPILATIONS OF REPORTS RECEIVED FROM SPCBS/PCCS

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
1.	Arunachal Pradesh Pollution Control Board	No Steps have been reported by Board for checking Informal Trading, dismantling & Recycling of E-Waste in the state	There are no e-waste Recyclers/ Dismantlers in the state of Arunachal Pradesh.
2.	Andhra Pradesh Pollution Control Board (APPCB)	As per APPCB report, no informal Dismantling / Recycling units were found in the state during drives in last six months.	Board has reported 10 Dismantler, Recyclers, Refurbishers in the State. As per the report, two (02) Units were complying as per CPCB guidelines & consent conditions, while remaining 08 Units are yet to start operation.
3.	Pollution Control Board, Assam (PCB, Assam)	No Steps have been reported by PCB Assam for checking Informal Trading, dismantling & Recycling of E-Waste in the state	As per the report there is one Authorized Dismantler/ Recycler in the state and the same was found to be complying.
4.	A& N Island PCC	Report not received	
5.	Bihar State Pollution Control Board (BSPCB)	No Steps have been reported by BSPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	There are no E-waste Recyclers/ Dismantlers in the state of Bihar.
6.	Chandigarh Pollution Control Committee (CPCC)	As conveyed by CPCC, there are no legal/ illegal dismantlers/ recyclers in the UT of Chandigarh	There are no E-Waste Recyclers/Dismantlers in the UT of Chandigarh.
7.	Chhattisgarh Environment Conservation Board (CECB)	No Steps have been reported by CECB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	As per Board submission there are two dismantling, recycling & refurbishing units in the State and both these units were found to be complying as per CPCB guidelines and consent conditions.

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
8.	Daman & Diu and Dadra & Nagar Havili pollution Control Committee (DD & DNH)	Report not received	
9.	Delhi Pollution Control Committee (DPCC)	In its compliance report, DPCC has mentioned that as per office order dated 25.08.2020, drive is being carried out. As per the report 124 informal units have been identified till 28.09.2020. It has been informed that effective closure will be carried out after Inventorization.	As per the report submitted, there are 04 Refurbishing Units in Delhi. Three refurbishing Units have been reported as complying and one unit was found closed.
10.	Goa State Pollution Control Board (GSPCB)	Board itself has conducted drives, but illegal unit was found.	As per the report, there is one dismantler/recycler of E-Waste in the State and the same was found complying.
11.	Gujarat Pollution Control Board (GPCB)	As per the report , Board is regularly carrying check drives , however no informal units of e-waste have been reported during the last six months	As per Board submission there are 19 dismantling & recycling units in the State and 18 units were found to be complying as per CPCB guidelines and consent conditions. However, one unit has been reported as partly complying. Show cause notice has been issued by Board to the said unit.
12.	Haryana State Pollution Control Board (HSPCB)	As per the report submitted in the matter of OA 512, Board has initiated drives against informal units, however no such unit has been identified so far	As per submission made in the matter of 512, there are 39 authorized dismantlers/recyclers in the state of Haryana, where 27 units are complying. 12 units are closed.
13.	Himachal Pradesh State Pollution Control Board (HPSPCB)	HPPCB in its report has mentioned that it has carried out 41 number of Drives during last six months for checking informal trading, dismantling & recycling of	As per Board submission there are two dismantling, recycling & refurbishing units in the State and both these units were are complying.

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
		E-Waste. However no such units have been identified so far.	
14.	Jammu & Kashmir Pollution Control Board (J & K PCB)	As per compliance report submitted by J&K SPCB, Board has carried out 32 drives in Jammu Province & 02 drives in Kashmir Province. Based on these drives, 05 informal units were identified in Jammu Province and 06 informal units were found in Kashmir Province. Further Board has taken action against these informal units for stopping their activities. Notice has been issued to 30 Scrap dealers.	Board has submitted compliance report w.r.t three authorized dismantlers/ Recyclers in the State. As per the report, Two Units were found to be complying. While one unit was found to be non-complying & Closure Notice has been issued by Board to that Unit.
15.	Jharkhand State Pollution Control Board (JSPCB)	As per the report of 512, no Steps have been reported by JSPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state.	Board has inspected 2 dismantling/ Recycling units in the State, where one was found to be complying and one was found to be non-complying. No information on action against the non-complying unit was found
16.	Karnataka State Pollution Control Board (KSPCB)	As per the report submitted in the matter of OA 512/2018, actions have been proposed for checking informal units. However no such units have been identified so far.	Based on report submitted by Board in February 2020, there are 71 Recycling/Dismantling Units in the State, out of which 47 units are operational and complying 07 units are non-complying. Status of 17 units are not available.
17.	Kerala State Pollution Control Board (Kerala SPCB)	In the quarterly report submitted by Kerala SPCB in the NGT Matter of 512/2018, it informed that Kerala SPCB has initiated actions for checking informal trading dismantling and recycling of e-waste in its State. During the drive, Kerala SPCB disposed	There are no authorized E-Waste Dismantlers/ Recyclers in the State

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
		<p>199532.2 Kg of e-waste from informal sector to registered recyclers.</p> <p>Also about 44 tons of e-waste has been transferred by clean kerala company to authorized recycler during this quarter.</p>	
18.	Lakshadweep Pollution Control Committee	Report not received	
19.	Madhya Pradesh Pollution Control Board (MPPCB)	No Steps have been reported by MPPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	As per report there are two authorized dismantler/ Recyclers and both have been reported as complying w.r.t CPCB guidelines and consent conditions.
20.	Maharashtra Pollution Control Board(MPCB)	As per the report, no drives for checking informal trading, dismantling, Recycling of E-Waste were carried out as safety measure due to prevailing COVID-19 Pandemic	<p>As per the report submitted there are 73 Authorized Dismantlers/ Recyclers of E-Waste in the State. Out of 73 units, 12 units have been reported as complying, 2 units have been reported as non-complying, 29 units have been reported as partly complied, while status is not revealed in case of 30 units.</p> <p>Board has also mentioned that out of 73 units, there are 35 units which were found to be violating space criteria as prescribed in CPCB's guidelines. Board has issued Show Cause Notice to such recyclers/ Dismantlers. Board also conveyed that further amendment in the consents will be done based on the space availability</p>

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
21.	Manipur State Pollution Control Board (Manipur SPCB)	Board submitted that there are no such activities in the state	As on date there are no dismantlers/ recyclers of E-Waste in the State
22.	Mizoram State Pollution Control Board (Mizoram SPCB)	No Steps have been reported by Mizoram SPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	As on date there are no dismantlers/ recyclers of E-Waste in the State
23.	Meghalaya State Pollution Control Board (Meghalaya SPCB)	As per the report submitted by the Meghalaya Board in the matter of OA 512/2018, it has carried out inspection of informal sector along with Shilong Municipal Board in March 2020, two informal units were identified. However further action on informal units have not been reported	One e-waste dismantler/ recycler has applied for authorization and its application is under process
24.	Nagaland State Pollution Control Board (Nagaland SPCB)	Status not conveyed	As per the letter received from Nagaland PCB, there are no E-waste dismantler/recyclers in the state of Nagaland.
25.	Odisha State Pollution Control Board (OSPCB)	In its compliance report, Odisha SPCB has mentioned that it has carried out extensive drives & inspections for checking illegal trading, recycling & dismantling units. However no such unit has been found so far	OSPCB submitted report of its seven (07) authorized dismantler/ Recyclers and all these 07 units have been reported as complying w.r.t CPCB guidelines and consent conditions.
26.	Punjab Pollution Control Board (PPCB)	No Steps have been reported by PPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state due to prevailing COVID conditions	There are 04 authorized dismantlers/ recyclers in the State. 02 dismantlers have been reported as complying and 02 have been reported as non-complying. Further action is under process for non-complying units.

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
27.	Puducherry Pollution Control Committee (PPCC)	As per the report of Puducherry PCC submitted in the matter of OA 512/2018, during checking informal trading dismantling & recycling of e-waste, one defaulter was identified and the unit was closed	There are no E-waste Recyclers/ Dismantlers in the UT of Puducherry
28.	Rajasthan State Pollution Control Board (RSPCB)	No Steps have been reported by RSPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	There are 30 authorized dismantling/Recycling units in the state. Board has inspected 04 units during last quarter, where all the 04 have been reported as complying
29.	Sikkim State Pollution Control Board	No Steps have been reported by Sikkim SPCB for checking Informal Trading, dismantling & Recycling of E-Waste in the state	There are no E-waste Recyclers/ Dismantlers in the state of Sikkim
30.	Tamil Nadu Pollution Control Board (TNPCB)	As per the report, Board has carried out around 13 drives for checking informal units, however no such units were found by Board.	<p>There are 32 Dismantlers & 2 Recyclers of E-Waste in the State of TN. As per the compliance report submitted out of 32 dismantling units, 23 units are complying w.r.t CPCB guidelines & consent conditions, 08 units are non-complying while 01 units is not operational.</p> <p>In case of 02 Recycling units, both the units were found to be complying.</p>
31.	Telangana State Pollution Control Board (TSPCB)	In the compliance report submitted by Telangana SPCB, it has reported about inspections carried out by it at Five Industrial Development Areas during May to August 2020. However no illegal	TSPCB submitted report of its twelve(12) authorized dismantler/ Recyclers and all these 12 units have been reported as complying w.r.t CPCB guidelines and consent conditions.

S. No.	Name of the SPCBs/PCCs	Steps taken for Checking Informal Trading, dismantling & Recycling of E-Waste	Status of Compliance of Dismantlers/ Recyclers
		dismantling/ Recycling units were found in any of the inspected areas.	
32.	Tripura State Pollution Control Board (Tripura SPCB)	Board has carried out 2 drives during last six months to check informal unit. However no such unit has been found so far.	There are no e-waste Recyclers/ Dismantlers in the state of Tripura
33.	Uttar Pradesh Pollution Control Board (UPPCB)	As per the report submitted by UPPCB in the NGT matter of OA 512/2018 (Sh. Shailesh Singh Vs Govt. of UP & Ors) Board informed on steps taken by Board for checking informal trading, Dismantling & Recycling of E-waste in the State. As per the report Board has dismantled furnaces of 120 informal units in Loni area of Ghaziabad and also done FIR against 12 units and 16 persons. District Administration Ghaziabad has seized 6.86 ton of e-waste and sealed 05 illegal godown. Board also issued closure notice to 04 illegal units	Compliance Status not provided
34.	Uttarakhand Environment Protection & Pollution Control Board (UEPPCB)	No Steps have been reported by Uttarakhand PCB for checking Informal Trading, Dismantling & Recycling of E-Waste in the state	Board has submitted report w.r.t. 06 Authorized Dismantlers/ Recyclers in the State. As per the report 05 Units were complying as per CPCB guidelines and consent conditions, while one (01) Units is closed
35.	West Bengal Pollution Control Board (WBPCB)	Identification of informal activity is in progress.	WBPCB submitted report of their four authorized dismantler/ Recyclers and these 04 units have been reported as complying w.r.t CPCB guidelines and consent conditions.

Part – B

Compliance Status with respect to Hazardous and Other Waste

Supplementary report in the matter of O.A. No. 621/2018 (Mahendra Pandey Vs. Union of India & Ors.) for compliance of handling and disposal of hazardous and other waste under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1.0 Background:

Hon'ble NGT in the matter of O.A. No. 621/2018 (Mahendra Pandey Vs. Union of India & Ors.) vide its order dated 23.09.2019 directed as below:

"...4. In view of the above status report, steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of e-waste. Any dismantling/recycling has to be in accordance with the Rules. TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the country. This direction may be circulated by CPCB to all concerned and status of compliance may be filed before this Tribunal in pending matters dealing with the issue of e-waste/hazardous and other waste..."

2.0 Action taken:

In compliance to the above direction, CPCB issued a letter requesting SPCBs/PCCs to provide the details of handlers/recyclers of hazardous and other waste on 05.02.2020 and reminder letters on 05.03.2020 and 13.07.2020. In response to these letter, so far CPCB is in receipt of information from 19 States/UTs (namely Mizoram, Sikkim, Puducherry, Gujarat, Odisha, Madhya Pradesh, Chandigarh, Tripura, Bihar, Daman & Diu, Arunachal Pradesh, Lakshadweep, Jharkhand, Tamil Nadu, Delhi, Meghalaya, Punjab, Goa and Haryana).

As per the information submitted by 19 SPCBs/PCCs, hazardous and other wastes recycling, co-processing, pre-processing and utilising facilities are available in only 09 States (namely Puducherry, Gujarat, Odisha, Madhya Pradesh, Bihar, Jharkhand, Tamil Nadu, Punjab and

Haryana). Total 683 recyclers, 31 co-processors, 10 pre-processors and 336 utilizers are present in above mentioned 09 States.

These 09 SPCBs/PCCs have carried out verification of total 674 units for compliance of HOWM Rules, 2016, CPCB Guidelines and Standard Operating Procedures (SoPs) in 2018-19. The state-wise details of inspection is Puducherry (2), Gujarat (334), Odisha (12), Madhya Pradesh (61), Bihar (4), Jharkhand (4), Tamil Nadu (139), Punjab (50) and Haryana (68). For non-compliances observed, GPCB has issued 70 Show Cause Notices (SCN) and 18 directions, MPPCB filed prosecution on 1 unit, TNPCB took action against 2 recyclers and 1 utilizer, PPCB took action against 7 and HSPCB issued closure direction to 4 units.

10 SPCBs/PCCs namely Mizoram, Sikkim, Chandigarh, Tripura, Daman & Diu and Dadra & Nagar Haveli, Arunachal Pradesh, Lakshadweep, Delhi, Meghalaya and Goa submitted that they are neither having hazardous and other wastes recycling, co-processing, pre-processing and utilising facilities nor any common hazardous waste TSDF except 1 CHWTSDF in Daman & Diu and Dadra & Nagar Haveli.

As informed by the concerned SPCBs/PCCs GPCB have 8 Common hazardous waste TSDF/common incinerator/common secured landfill, Tamil Nadu has 1 Common SLF and Incinerator & 1 common SLF only, whereas, other states like Odisha, Madhya Pradesh, Diu and Dadra & Nagar Haveli, Jharkhand, Punjab and Haryana has only one hazardous waste disposal site. GPCB has verified 7 TSDFs and issued 5 SCN and 6 directions, OSPCB has imposed Rs. 6 Lakh Financial Penalty.

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 621/2018
(M.A. No. 1505/2018)
(Earlier O. A. No.58/2017)

(With Report dated 03.08.2019)

Mahendra Pandey

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 23.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Gaurav Bansal, Advocate

For Respondent(s): Mr. Krishna Kumar Singh, Advocate for MoEF&CC
Mr. Pradeep Mishra, Advocate for UPPCB
Mr. Abhishek Yadav and Mr. Utkarsh Sharma, Advocates for State of UP
Mr. Rajkumar, Advocate for CPCB

ORDER

1. The issue for consideration is disposal of e-waste and black powder generated in the process. The matter has been dealt with by this Tribunal in earlier orders. On 10.09.2018, the Tribunal considered the report of the CPCB that illegal and unscientific disposal of e-waste was taking place in violation of the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Level of mercury was

found to be above screening level at Ramganga River. It was observed that District Administration was not able to handle the situation in spite of repeated orders. Accordingly, the Chief Secretary, Uttar Pradesh was directed to monitor the steps to be taken in the interest of public health and to report compliance to this Tribunal.

2. Accordingly the Chief Secretary, UP, gave a report which was considered on 16.01.2019 to the effect that an action plan was prepared to be executed in two stages. In Stage- I, there will be temporary storage and in Stage - II, permanent facility will be set up.

3. Status report as on 03.08.2019 has been handed over during the hearing to the effect that temporary storage has been ensured and several steps taken for permanent disposal in TSDF at Amroha. The entire process will be completed within three months.

4. In view of the above status report, steps for disposal of e-waste and black powder generated be processed in accordance with law. It may be ensured that there is no illegal dismantling of e-waste. Any dismantling/recycling has to be in accordance with the Rules. TSDF must also be compliant with the Rules. Such precautions of compliance of Rules are required by all handlers/recyclers of e-waste/hazardous or other waste throughout the country. This direction may be circulated by CPCB to all concerned and status of compliance may be filed

before this Tribunal in pending matters dealing with the issue of e-waste/hazardous and other waste¹.

5. Let a final compliance report be filed before the next date by e-mail at judicial-ngt@gov.in.

A copy of this order may be sent to CPCB by e-mail.

List for further consideration on 12.02.2020.



¹ Rajiv Narayan & Anr. Vs. Union of India & Ors. (Hazardous and other waste), O.A No. 804/2017 listed on 28.04.2020 and Shailesh Singh Vs. State of UP & Ors. (E-waste), O.A No. 512/2018 listed on 12.02.2020